

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 333/2019
(Arising out of impugned final judgment and order dated 30-01-2018
in SA No. 773/2010 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

VINDHYACHAL CHAUHAN & ORS.

Respondent(s)

(With IA No. 150211/2018 - EXEMPTION FROM FILING O.T. and IA No. 123823/2018 - EXEMPTION FROM FILING O.T. and IA No. 22678/2019 - EXEMPTION FROM FILING O.T. and IA No. 22675/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 150210/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 123822/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-04-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. P. S. Patwalia, Sr. Adv.
Mr. Ravindra Raizada, Addl. Adv. Gen.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Anurag Tiwari, Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s) Mr. P. I. Jose, AOR
Mr. Prashant K. Sharma, Adv.
Mr. Jenis Francis, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The matter stands adjourned in terms of the letter
circulated.

List the matter on 17th May, 2022.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER